

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE

ORIGINAL APPLICATION NUMBER 207 /2024

IN THE MATTER OF

**News Item titled “Bengaluru lakes turn death wish for fish” appearing in the
Bangalore Mirror dated 13.03.2024**

**AFFIDAVIT ON BEHALF OF KARNATAKA STATE
POLLUTION CONTROL BOARD**

PAPERBOOK

[PLEASE SEE INSIDE FOR INDEX]



DEVRAJ ASHOK

COUNSEL FOR KARNATAKA STATE POLLUTION CONTROL BOARD

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PLACE: BENGALURU

DATE: 25/06/2026



THROUGH COUNSEL

DEVRAJ ASHOK
PH: 8050637442

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE

ORIGINAL APPLICATION NUMBER 207 /2024

IN THE MATTER OF

**News Item titled “Bengaluru lakes turn death wish for fish” appearing in the
Bangalore Mirror dated 13.03.2024**

**AFFIDAVIT ON BEHALF OF KARNATAKA STATE
POLLUTION CONTROL BOARD**

I, Shri. K . S Sudhakar, son of Shri. Shivaram Gowda, aged about 52 years, presently working as the Environmental Officer, Karnataka State Pollution Control Board (the “KSPCB”), do hereby solemnly affirm and state that I am duly authorized and competent to depose the present affidavit on behalf of the KSPCB. I am familiar with the facts and circumstances about the present matter, based on the official documents/records of the Karnataka State Pollution Control Board and also in my official capacity and depose as set forth below:

In connection with the above-titled matter, the subject-matter news report refers to various fish kill incidents in lakes of Bangalore between 2017 and 2023,



K. S. Sudhakar

with particular reference to incidents in Bhattarahalli, Kothanur and Kundalahalli lakes. The news report attributes the main cause of such incidents to the illegal entry of sewage into the lakes. In this regard, it is respectfully submitted that the Hon'ble High Court of Karnataka has dealt with the issues of pollution caused in lakes by the entry of sewage and effluents of Bangalore, in Writ Petition No. 58125 of 2017. The Hon'ble High Court, by order dated 25.07.2024, constituted a committee headed by the Chief Secretary of the Government of Karnataka to effectively address these issues. It is respectfully submitted that the matter is still pending consideration before the Hon'ble High Court of Karnataka, and the next date of hearing is on 18.08.2025. A true copy of the relevant orders of the Hon'ble High Court of Karnataka in WP No. 58125 of 2017, as obtained from the official website of the Karnataka High Court, is annexed herewith as **ANNEXURE R1**. In due compliance with the directions of the Hon'ble High Court of Karnataka, a committee has been constituted by the State Government on 26.08.2024 under the Chairmanship of Additional Chief Secretary to the Government of Karnataka and other departments. The first meeting of the said committee was held on 26.11.2024. During the discussion, the committee suggested the evolution of a strategy for the prevention of the discharge of sewage and effluents into the lakes and tanks of Bangalore, by involving various stakeholders. In view of this, the KSPCB has already sought the details of strategies developed by the committee members and the stakeholders for the prevention of pollution of lakes, and the same will be discussed in the next meeting. A copy of the formation of the committee vide Government Order FEE 368 EPC 2024, Bangalore, is produced herewith as

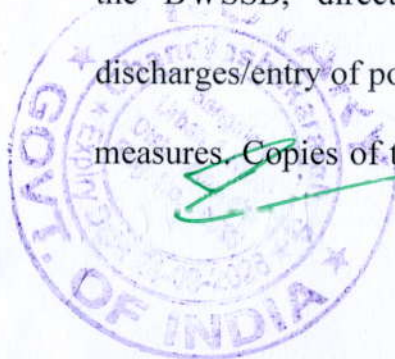


K. S. Shale

ANNEXURE-R2. Minutes of the meeting dated 26.11.2024 and 03.01.2025 are annexed herewith as **ANNEXURE R3 and R4.**

2. Without any prejudice to the above submission, it is respectfully submitted that lake water in Bengaluru is typically being polluted because of entry of surface runoffs and due to discharge of sewage and sullage effluent from the unorganized sectors, particularly in areas where appropriate sewerage system and Sewage Treatment Plants have not been established by the concerned departments such as Bangalore Water Supply and Sewerage Board ("**BWSSB**"). Further, the lack of periodic desilting of Lakes also results in a reduction of the water holding capacity of lakes. The entry of sewage into lakes, under such circumstances, results in excessive depletion of Dissolved Oxygen levels and also increases turbidity, which is the main cause for fish kill in lakes. When there is a proper inflow of rainwater (i.e., free from sewage contamination), into the Lakes, it naturally leads to a lowering of pollution of the lakes.

3. It is respectfully submitted that whenever incidents of fish kill have occurred in Bangalore lakes, the KSPCB has taken immediate steps to address these issues. KSPCB has undertaken immediate analysis of water samples to monitor the water quality of the lakes. The KSPCB has issued notices to the Bruhat Bengaluru Mahanagara Palike ("**BBMP**"), Bengaluru Development Authority ("**BDA**") and the BWSSB, directing them to ensure the stopping of entry of illegal discharges/entry of polluted water into the lakes and also to undertake rejuvenation measures. Copies of the notices issued to BWSSB, BDA and BBMP with respect



K. Shale

to pollution of Bhattarahalli, Kothanur and Kundalahalli lakes are collectively annexed herewith as **ANNEXURE R5**.

4. Additionally, the KSPCB is granting Consent for Establishment only to projects/industries, which strictly meet the siting guidelines notified by the Government of Karnataka, concerning lakes and tanks. KSPCB is also scrutinising applications for Consent for Establishment from projects/industries, with due caution before granting Consent for Establishment, to prevent any possibility of polluting the lakes. The KSPCB is also insisting that industries, apartments, commercial complexes, IT/BT units, hotels, hospitals etc., (i.e., organizations that are covered by the consent mechanism, under KSPCB) to set up their sewage/effluent treatment system and treat domestic sewage effluent and/or industrial effluent as the case may be, to the standards specified by the KSPCB and further utilize the treated sewage within their premises for various secondary uses like gardening, toilet flushing, cooling purpose and in construction activities. As a consequence, typically there has been no discharge of treated/untreated sewage from these sectors. However, if any violations are seen in discharging the sewage to the lakes, the KSPCB is initiating action against such violators as per the provisions of the Water (Prevention & Control of Pollution) Act, 1974. As a consequence, as submitted herein above, the main reason for pollution of lakes has typically been because of illegal entry of surface runoffs and due to illegal discharge of sewage and sullage effluent from the unorganized sectors, particularly in areas where appropriate civic amenities are lacking or where underground sewerage



K. S. Shetty

system and Sewage Treatment Plants have not been established by the concerned departments such as the BWSSB, BDA and BBMP.

5. It is respectfully submitted that the KSPCB will be obliged to provide any other information as may be required by this Hon'ble Tribunal.

K.S. Shetty
DEPONENT

VERIFICATION

Verified on this 13th day of August, 2025, at Bengaluru, that the contents of the above affidavit are true and correct to the best of my knowledge, information and belief and nothing material is concealed therefrom.

K.S. Shetty
DEPONENT



SWORN TO BEFORE ME
13/8/2025
CHANDRASHEKARIAH. S.
Advocate & Notary
No. 917, Kempegowda Nilaya
3rd Cross, Muthurayaswamy Extension
Lankadekotte, Bangalore-560091



ಕರ್ನಾಟಕ ಉಚ್ಚ ನ್ಯಾಯಾಲಯ

HIGH COURT OF KARNATAKA

ANNEXURE R₁

ಕರ್ನಾಟಕ ಉಚ್ಚ ನ್ಯಾಯಾಲಯ

HIGH COURT OF KARNATAKA



Search



Case Status > Case Status

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Status: Pending

Case Number: WP
58125/2017

Classification: GM RES

Date of Filing: 19/12/2017
11:31:48

(KAHC010140802017)

Petitioner: SRI RAMASWAMI
SPetitioner Advocate: VIKRAM
BALAJI B LRespondent: THE STATE OF
KARNATAKARespondent Advocate: HCGP
FOR R1-R3 (MA NOT FILED)

Filing No.: WP 58125/2017

Judge: SURAJ GOVINDARAJ

Last Posted For: FURTHER
HEARINGLast Date of Action:
28/07/2025Last Action Taken:
ADJOURNEDNext Hearing Date:
18/08/2025

Daily Orders: WP 58125/2017

1

SURAJ GOVINDARAJ

28/07/2025

1. Shri V.Lakshminarayan, learned senior counsel, submits that a resolution has been passed by the Panchayat. He submits that once an account is opened, contributions from all the layouts will be collected and the STP will be established. He submits that the said resolution will be placed on record before the Principal Bench within two days.
2. Re-list this matter on 18.08.2025.

Last Updated On: 2025-07-29 11:11:24

2

SURAJ GOVINDARAJ

15/07/2025

1. Learned Senior counsel for the petitioner seeks for and is granted a week's time to file necessary application as also to amend the cause title.
2. Re-list on 28.7.2025.

Last Updated On: 2025-07-16 14:44:52

3

SURAJ GOVINDARAJ

01/07/2025

^
TOP

7

1. Being of the considered opinion that Shanthipura Gram panchayat, Sarjapur hobli, Anekal taluk is a necessary party to decide the lis between the parties, represented by PDO is brought on record as respondent No.4.
2. Counsel for the petitioner is directed to carry out amendment and file amended cause title.
3. Sri.B.J.Somayaji, learned counsel is directed to accept notice for respondent No.4.
4. Learned counsel for the petitioner seeks for a week's time to furnish details of the persons who had formed Vinayaka, Naidu and Yella Bogi layouts in Shanthipura gram panchayat so as to bring them on record as party respondents.
5. Relist on 15.07.2025.

Last Updated On: 2025-07-03 10:36:07

4

SURAJ GOVINDARAJ

05/06/2025

1. At the request of learned Senior counsel, relist on 1.7.2025.

Last Updated On: 2025-06-06 14:47:08

5

SURAJ GOVINDARAJ

22/04/2025

1. Learned Additional SPP as also Sri.V.Lakshminarayan, learned senior counsel submit that land in Sy.No.177/2 of Chicknagamangala, Sarjapura Hobli, Anekal Taluk has been identified for the purpose of establishment of STP.
2. Learned Additional SPP submits that the said land could be given free of cost for purpose of establishment of the STP subject to expenses of construction of the STP being taken up by the petitioners and the other persons who have formed layouts around the lake.
3. Sri.V.Lakshminarayana, learned senior counsel seeks for and is granted four weeks' time to place on record a proposal for the establishment of the STP including the financing and construction thereof.
4. Relist on 5.6.2025.

Last Updated On: 2025-04-23 14:49:20

6

SURAJ GOVINDARAJ

02/04/2025

,Relist on 22.4.2025.

Last Updated On: 2025-04-03 14:19:32

7

SURAJ GOVINDARAJ

19/03/2025

1. None appears for the petitioner though called twice.
2. Relist on 2.04.2025.

Last Updated On: 2025-03-20 10:27:02

8

SURAJ GOVINDARAJ

06/03/2025

1. Learned Senior Counsel for the petitioners seeks for and is granted ten days time to obtain instructions and make his submissions.
2. Re-list this matter on 19.03.2025.

Last Updated On: 2025-03-10 14:55:15

9

SURAJ GOVINDARAJ

19/02/2025

8

None appears.
Re-list on 06.03.2025.

Last Updated On: 2025-02-21 09:56:41

10

SURAJ GOVINDARAJ

06/02/2025

Learned counsel appearing for the petitioners seeks for and is granted a week's time to obtain instructions and make his submission as regards the implementation of STP. Hence, re-list this matter on 19.02.2025.

Last Updated On: 2025-02-06 17:00:17

11

SURAJ GOVINDARAJ

21/01/2025

None appears for the petitioners. Hence, re-list on 06.02.2025.

Last Updated On: 2025-01-22 10:01:23

12

SURAJ GOVINDARAJ

20/12/2024

None appears.
Relist on 16.01.2025.

Last Updated On: 2024-12-23 11:33:04

13

SURAJ GOVINDARAJ

05/12/2024

1. Sri. V Lakshminarayana, learned senior counsel appearing for petitioners seeks for two weeks time to make his submission.
2. Re-list on 19.12.2024 at 2.30 p.m.

Last Updated On: 2024-12-19 18:36:45

14

SURAJ GOVINDARAJ

22/11/2024

1. Sri. V Lakshman, learned senior counsel seeks for and is granted two weeks time to make his submission made by learned Addl. SPP on 08.11.2024.
2. Re-list on 05.12.2024.

Last Updated On: 2024-11-25 14:48:38

15

SURAJ GOVINDARAJ

08/11/2024

1. Learned Addl.SPP submits that on inspection insofar as the present petitioners, Shantipura Lake is concerned, a charge sheet has been laid. His further submission is that the local residents are willing to contribute for establishment of a Sewage Treatment Plant and if someone were to come forward to take the responsibility of establishing a STP, there being lands available, the same could be set up and the Shantipura Lake could be saved.
2. This submission is placed on record to enable the counsel for the petitioners to obtain instructions and make his submission.
3. Insofar as the deliberation of the committee is concerned, he seeks for and is granted two weeks' time to report on further progress.
4. Relist on 22.11.2024.

Last Updated On: 2024-11-11 11:03:57

9

16

SURAJ GOVINDARAJ

30/10/2024

1. Learned Additional Public Prosecutor seeks for a week's time to place the report of the committee.
2. Re-list on 8.11.2024 at 2.30 p.m.

Last Updated On: 2024-11-04 14:36:45

17

SURAJ GOVINDARAJ

24/09/2024

None appears for respondents No.1 to 3, re-list on 23.10.2024 at 2.30 p.m.

Last Updated On: 2024-09-25 18:56:48

18

SURAJ GOVINDARAJ

11/09/2024

None appears for respondents No.1 to 3.
Re-list on 24.9.2024 at 2.30 p.m.

Last Updated On: 2024-09-12 19:20:48

19

SURAJ GOVINDARAJ

28/08/2024

1. Learned Additional SPP submits that Committee has been constituted and the order has been received by him, given three days time, he would place the same on record.
2. Re-list on 11.09.2024.
3. Registry is directed to put up the memo filed by the respondent No.1.

Last Updated On: 2024-08-29 10:58:41

20

SURAJ GOVINDARAJ

25/07/2024

1. Learned Additional SPP submits that due to continues discharge of the sewage and effluent into the storm water drain an FIR in Crime No.368/2024 has been registered by the Parappana Agrahara Police Station for the offences under section 279, 280, 292 and 293 of the Bharatiya Nyaya Samhita (BNS).
2. His submission is as also that provision of Section 12 of the Karnataka Tank Conservation and Development Authority Act, 2014 as also been invoked as regards the said prohibited Acts punishment being prescribed under Section 23 of the said Act.
3. The aspect of pollution being caused to the lakes and tanks has assumed huge importance having deleterious effect on the life of the citizen of Bengaluru.
4. With high influx of people into Bengaluru and the activities being carried on it is required for the State to protect the environment so as to enable the citizen to lead proper life within the meaning of Article 21 of the Constitution of India. The right to life would also include, right to an unpolluted atmosphere with a good environment.
5. Hence, I am of the considered opinion that a committee would be required to be formed consisting of the relevant stake holders, who can take up the matter and make available a good environment for citizens of Bengaluru.
6. Hence, the Chief Secretary Government of Karnataka is requested to constitute a committee preferably consisting of the Principal Secretary, Forest, Ecology and Environment, the Chairman or Member Secretary of the Karnataka State Pollution Control Board, the Principal Secretary, Revenue Department, the Principal Secretary, Rural and Panchayat Raj Department with the representative of Police Department as nominated by Director General of Police and Inspector General of Police, Government of Karnataka. As also to include experts from Indian Institute of Science, Indian Institute of Management, TATA Institute of Fundamental Research, non-governmental organizations as also representatives of the State Level Environmental Impact Assessment Authority. So has to obtain the views of such experts and arrive at a manner and methodology of achieving the above.
7. Re-list on 28.8.2024 to report further progress.

Last Updated On: 2024-07-26 17:45:46

21

HEMANT CHANDANGOUDAR

10/07/2024

Interim order granted earlier is extended till the next date of hearing.
Re-list on 25.07.2024 at 2.30 p.m.

Last Updated On: 2024-07-12 12:48:02

22

SURAJ GOVINDARAJ

04/07/2024

Learned HCGP seeks for and is granted a week's time to file an affidavit of the DCP.
2. Re-list on 10.07.2024 at 2.30 p.m.
3. Interim order earlier granted is extended till the next date of hearing.

Last Updated On: 2024-07-10 12:03:10

23

SURAJ GOVINDARAJ

20/06/2024

1. Learned Additional SPP submits that report has already been filed.
2. Re-list on 04.07.2024 at 2.30 p.m.
3. Interim order earlier granted is extended till the next date of hearing.

Last Updated On: 2024-06-21 14:39:21

24

SURAJ GOVINDARAJ

11/06/2024

Adjourned

25

SURAJ GOVINDARAJ

25/04/2024

11

1. Learned Addl. SPP has filed a memo enclosing Hydrological Survey report. Same is taken on record. He submits that the petitioner as also other persons are letting untreated sewage into stormwater drains in terms of the said report. If that be so, the petitioner and any other person discharging sewage in stormwater drain are restrained from doing so. Respondents are at liberty to take appropriate action in accordance with law if found violating.
2. Relist on 11.06.2024.
3. Interim order earlier granted is extended till next date of hearing.

Last Updated On: 2024-04-27 11:27:34

26

SURAJ GOVINDARAJ

12/03/2024

1. Learned Additional State Public Prosecutor (Addl.SPP) has filed a memo enclosing the letter issued by the Deputy Commissioner of Police to the Indian Institute of Science (IISC) and other Government Organizations.
2. He submits that IISC has agreed to carry out hydrological survey which shall be completed on or before 19.04.2024.
3. His further submission is that, not only as regards Shanthipura Lake and the Raja Kaluve relating to Shanthipura Village, sewage is dumped into other Raj Kaluves in the city of Bengaluru. If that be so, it would be for the respondents to investigate into those matters and ascertain who the culprits or offenders are.
4. At this stage, learned Additional SPP would submit that the present investigating officer being the Deputy Commissioner of Police (Southeast), would not have jurisdiction to investigate into all the other aspects. If that be so, it is for the Director General of Police to either appoint the Deputy Commissioner of Police (Southeast) as the Enquiry Officer as regards all these occurrences or to constitute a task force to enquire into these aspects.
5. Necessary orders are to be passed by the Director General of Police in this regard at the earliest.
6. Re-list on 25.04.2024 at 2.30 p.m. for filing the report of IISC and reporting the progress in the matter, and also for further hearing.

Last Updated On: 2024-03-16 10:37:52

27

SURAJ GOVINDARAJ

06/03/2024

1. Sri.C.K.Baba, DCP, South East is present before this Court in person.
2. Once again a short accommodation is sought for by the learned Additional SPP to comply with the order dated 23.09.2022. He submits that co-operation has been requested from the various departments as also IISC. On enquiry as to whether any letter correspondence has been initiated, he submits that oral requests have been made and no written correspondence have been exchanged. The manner in which oral requests have been made cannot be understood. When it is an inter department issue and correspondence is to be made to ensue cooperation from other departments, investigation being required to be made, enquiry to be conducted, it is but required that correspondence is exchanged in writing and not oral.
3. Learned Additional SPP submits that necessary correspondence will be issued within two days' time to the concerned departments as also to IISC.
4. To place the said correspondence on record, re-list on 12.03.2024 at 2.30 p.m.

Last Updated On: 2024-03-07 17:40:57

28

SURAJ GOVINDARAJ

27/02/2024

The investigating officer is present before the Court and has filed an interim report indicating the action taken till date.

He has sought time to obtain the hydrological survey report from an expert and to identify the concerned officers who failed to take necessary action to prevent the pollution of Shantipur tank, Serjapura Hobli, Anekal Taluk.

The interim report is extremely bald and does not contain the details of the inspection conducted by the investigating officer. It also does not contain the dates when the notices were issued to the Panchayat Development Officer, the Administrative Officer, as well as the Karnataka Tank Conservation and Development Authority.

It also does not set out the dates on which the statements of certain officials were recorded. It also does not set out any field survey conducted by the investigating officer before embarking upon an investigation.

Therefore, the interim report submitted by the investigating officer is though taken on record, is not accepted.

The investigating officer is directed to first inspect the lands in and around the Shantipura tank and thereafter identify the channels, through which, the sewage water is entering to a Rajakaluve connecting to Shanthipura lake and thereafter, take suitable steps against the officer/officers concerned, for not preventing the untreated effluent entering into the Shantipur tank.

As against four weeks sought by investigating officer, six weeks time is granted to him to conduct basic enquiry and also secure hydrological report from the competent authority.

List this petition on 24.11.2023.

Last Updated On: 2023-10-11 10:37:37

33

R. NATARAJ

05/10/2023

Learned High Court Government Pleader seeks time to place on record an interim report.
List on 09.10.2023.

Last Updated On: 2023-10-06 09:24:15

34

R. NATARAJ

19/09/2023

Pursuant to the direction of this Court dated 23.09.2022, the Deputy Commissioner of Police, Sri. C.K. Baba is present before the Court and he submits that he has taken notice of the directions issued by this Court and that he has collected substantial information to comply with the directions. He also submits that an expert to conduct Hydrological survey is identified and that he needs three months time to submit Hydrological report about the quality of water running in the Rajakaluve. Having regard to the fact that the officer has collected information to comply the directions at Sl.Nos.3 and 4, he is directed to place an interim report about the steps taken to comply directions at Sl.Nos.3 and 4. The said interim report shall be submitted within a period of two weeks from today. List this petition on 05.10.2023.

Last Updated On: 2023-09-20 10:57:35

35

R. NATARAJ

13/09/2023

Learned HC GP seeks time to comply the order dated 05.09.2023.
List on 19.09.2023.

Last Updated On: 2023-09-14 10:56:09

36

R. NATARAJ

05/09/2023

PROCEEDINGS OF THE GOVERNMENT OF KARNATAKA

Sub: Constitution of Committee for the prevention of discharge of sewage and effluents to the lakes and tanks of Bengaluru - reg.

Read: The orders of the Hon'ble High Court of Karnataka in W.P. 58125/2017, dated 25.07.2024.

PREAMBLE:

The Hon'ble High Court of Karnataka in W.P. 58125/2017 have noted that due to discharge of sewage and effluents by the residents of Bengaluru into the storm water drains and thereby polluting the lakes and tanks of Bengaluru. In this regard the Hon'ble High Court vide daily order dated 25.07.2024, directed to the Chief Secretary Government of Karnataka to constitute a committee preferably consisting of the Principal Secretary, Forest, Ecology and Environment, the Chairman or Member Secretary of the Karnataka State Pollution Control Board, the Principal Secretary, Revenue Department, the Principal Secretary, Rural and Panchayat Raj Department with the representative of Police Department as nominated by Director General of Police and Inspector General of Police, Government of Karnataka. As also to include experts from Indian Institute of Science, Indian Institute of Management, TATA Institute of Fundamental Research, non-governmental organizations as also representatives of the State Level Environmental Impact Assessment Authority to obtain the views of such experts and arrive at a manner and methodology of achieving the above.

Accordingly, the Government have decided to constitute a Committee with the objective of the prevention of discharge of sewage and effluents to the lakes and tanks of Bengaluru.

Hence this order.

GOVERNMENT ORDER NO. FEE 368 EPC 2024,
BANGALORE, DATED: 26.08.2024.

Pursuant to the facts and circumstances explained in the preamble, the Government hereby constitutes the following Committee with the objective of prevention of discharge of sewage and effluents to the lakes and tanks of Bengaluru:

1.	Additional Chief Secretary to Government of Karnataka	Chairman
2.	Additional Chief Secretary to Government, Department of Forest, Ecology and Environment.	Member
3.	The Principal Secretary to Government Revenue Department.	Member
4.	Principal Secretary to Government, (Ecology and Environment), Forest, Ecology and Environment	Member

	Department.	
5.	Additional Director General of Police, Bengaluru Metropolitan Task Force (BMTF), Bengaluru	Member
6.	Chief commissioner, BBMP/ Chief Engineer, SWD, BBMP	Member
7.	Managing Director, Bangalore Water Supply and Sewerage Board	Member
8.	Chief Executive Officer, Karnataka Tank Conservation and Development Authority	Member
9.	Scientific Officer, State Level Environmental Impact Assessment Authority	Member
10.	Experts from IISC (to be nominated by the concerned)	Member
11.	Experts from IIM (to be nominated by the concerned)	Member
12.	Experts from Tata institute of Fundamental Research, (to be nominated by the concerned)	Member
13.	Experts from NEERI (to be nominated by the concerned)	Member
14.	Ashoka Trust for Research in Ecology and the Environment (ATREE)	NGO Member
15.	Puttenahalli Neighbourhood Lake Improvement Trust (PNLIT)	NGO Member
16.	The Member Secretary, Karnataka State Pollution Control Board	Member-Convener

By order and in the name of
Governor of Karnataka

(B.N. Praveen)

Under Secretary to Government,
Forest, Ecology and Environment Dept.
(Ecology and Environment).

To:

1. Additional Chief Secretary to Government of Karnataka, Vidhana Soudha, Bengaluru.
2. Additional Chief Secretary to Government, Department of Forest, Ecology and Environment, M S Building, Bengaluru.
3. The Principal Secretary to Government, Revenue Department, M S Building, Bengaluru.
4. Principal Secretary to Government, (Ecology and Environment), Forest, Ecology and Environment Department, M S Building, Bengaluru.
5. Additional Director General of Police, Bengaluru Metropolitan Task Force (BMTF), BBMP Head Office, 1st Floor, NR Rd, Sampangi Rama Nagar, Bengaluru-560002.
6. Chief Commissioner, BBMP/ Chief Engineer, SWD, BBMP Hudson Circle, Bengaluru, Karnataka 560002.
7. Chairman, Bangalore Water Supply and Sewerage Board, 2nd Floor, Cauvery Bhavan, Kempegowda Road, Bengaluru-560009.

8. Chief Executive Officer, Karnataka Tank Conservation and Development Authority, Ground Floor, Beeja Bhavan, Bellary Road, Hebbal, Bengaluru - 560024.
9. Scientific Officer, State Level Environmental Impact Assessment Authority, M S Building, Bengaluru.
10. Indian Institute of Science, C V Raman Avenue, Bangalore -560 012.
11. Indian Institute of Management, Bannerghatta Road, Bengaluru-560 076.
12. Tata institute of Fundamental Research, Homi Bhabha Road, Colaba, Mumbai 400005.
13. National Environmental Engineering Research Institute Nehru Marg, Nagpur, Maharashtra 440020
14. Ashoka Trust for Research in Ecology and the Environment Royal Enclave, Sriramapura, Jakkur Post, Bangalore 560 064.
15. Puttenahalli Neighborhood Lake Improvement Trust, J P Nagar, 7th Phase, Bengaluru.
16. The Member Secretary, Karnataka State Pollution Control Board, Parisara Bhavan, 49, Church St, Haridevpur, Shanthala Nagar, Ashok Nagar, Bengaluru-560001.
17. Section Guard File.

No. PCB: WP No. 58125/2017:INFRA

Proceedings of the 1st meeting of the Committee under the Chairmanship of Additional Chief Secretary, Government of Karnataka constituted as per the directions of Hon'ble High Court of Karnataka in WP No.58125/2017 with regard to prevention of discharge of sewage and effluents to the lakes and tanks of Bengaluru held on 26.11.2024 at 5.00pm at Room No.317, Vikasa Soudha, Bengaluru.

Members Present:

1	Sri. Gaurav Gupta, IAS Additional Chief Secretary to Government of Karnataka	Chairman
2	Sri. Vijay Mohan Raj, IFS Principal Secretary to Government, (Ecology and Environment) Forest, Ecology and Environment, Department, M.S. Building, Bengaluru	Member
3	Sri. H.C Balachandra, IFS Member Secretary, Karnataka State Pollution Control Board	Member Convener
4	Sri. Devaraju, Chief Engineer, (WWM) on behalf of The Managing Director, Bangalore Water Supply & Sewage Board, Bengaluru-560009	Member
5	Sri. Raghavan, Chief Executive Officer, Karnataka Tank Conservation and Development Authority	Member
6	Sri. Hosmath, Under Secretary to Government, Revenue Department On behalf of Principal Secretary to Government, Revenue Department	
7	Sri. Kēerthi, Scientific Officer, State level Environment Impact Assessment Authority, M.S. Building, Bengaluru.	Member
8	Smt. Priyanka Jamwal, Representative from Ashoka Trust for Research in Ecology and the Environment Royal Enclave, Srirampura, Jakkur Post, Bangalore- 560064	Member
9	Sri. Subramaniyan Shankar, Smt. Usha Rajagopalan, Representatives from Puttenahalli Neighbourhood Lake Improvement Trust, J.P. Nagar, 7th Phase, Bengaluru.	Member

Members not present:

1	The Additional Chief Secretary to Government, Department of Forest, Ecology and Environment	Member
2	The Additional Director General of Police, Bengaluru Metropolitan Task Force (BMTF)	Member
3	The Chief Commissioner, BBMP/Chief Engineer, SWD	Member
4	Experts from Indian Institute of Science	Member
5	Experts from Indian Institute of Management	Member
6	Experts from Tata Institute of Fundamental Research, Mumbai.	Member
7	Experts from National Environmental Engineering Research Institute, Maharashtra	Member

Principal Secretary to Government, Forest, Ecology & Environment Department (Ecology & Environment) welcomed the Chairman and all the members present and appraised about the constitution of this Committee.

With regard to discharge of sewage and effluents by the residents of Bengaluru into the storm water drains and thereby polluting the lakes and tanks of Bengaluru, Hon'ble High Court vide daily order dated 25.07.2024 in WP No. 58125/2017 have directed the Chief Secretary Government of Karnataka to constitute a committee preferably consisting of the Principal Secretary, Forest, Ecology and Environment, the Chairman or Member Secretary of the Karnataka State Pollution Control Board, etc., Based on the directions of the Hon'ble High Court of Karnataka, Government of Karnataka has constituted a Committee under the Chairmanship of Additional Chief Secretary to Government vide Government Order No. FEE 368 EPC 2024, dated 26.08.2024.

At the outset, Chairman of the Committee informed that the case is related to release of sewage by Residential layouts into the drains that lead to the rajakaluve resulting in pollution of lakes such as Shantipura lake/ Chikkanagamangala Lake. The Chairman further informed that similar issues are dealt by BWSSB and BBMP and also KSPCB and hence there is a need to work out coordinated efforts for effective control of pollution of lake water. Chairman also expressed about the good works of rejuvenation taken for the lakes located in Bengaluru viz Belandur Lake, Varthur lake and Chandapura Lake and Kaikondrahalli.

The representatives of the Ashoka Trust expressed that the final objective to be achieved with respect to water quality of lakes must be clearly defined to work out the interventions for prevention and control of lakes.

It was also discussed in the meeting that similar problems experienced in developed countries have been addressed and those case examples can be examined while working out interventions for prevention of pollution of lakes.

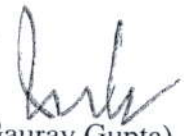
The Principal Secretary to Government, Ecology & Environment briefed about the directions issued by the Hon'ble Courts and Hon'ble NGT in respect of various lakes to prevent the pollution of lake water.

The representatives of PNLIT informed that main causes of pollution of water bodies is due to lack of adequate UGD and buffer zones around the lakes and lack of monitoring mechanism. They also suggested that effective implementation of pollution control of lakes can be achieved by involving community participation.

The main stake holders responsible for pollution of lakes are BWSSB & BBMP and stakeholders responsible for monitoring & regulatory agency is KSPCB and Department of Ecology & Environment, GOK. Hence, after detailed discussions, Committee took the following decisions :-

- (i) To work out a frame work and also to prepare a road map for control of pollution.
- (ii) To prepare strategy for monitoring mechanism including institutional and technical measures.
- (iii) The Member Secretary, KSPCB and Principal Secretary to Government, Department of Ecology & Environment to conduct weekly meetings with stakeholders to define the objectives, the framework, strategy and technical interventions for prevention of discharge of sewage and effluents to the lakes and tanks.
- (iv) The committee shall meet once in a month.

Meeting ended with vote of thanks.


(Gaurav Gupta)
Additional Chief Secretary
Government of Karnataka

Proceedings of the meeting of Committee Constituted in respect of High Court W.P. 58125/2017 to prevent discharge of sewage effluent into Lakes and Tanks of Bengaluru.

Date of Meeting held on : 03.01.2025
Presiding Officer : Sri. S.S. Lingaraja, IFS
Member Secretary, KSPCB
Officers/Members present in the Meeting : Enclosed as Annexure-1

In the proceedings of the 1st Meeting of the Committee constituted as per the Hon'ble High Court of Karnataka vide WP No. 58125/2017, it was informed that the Principal Secretary, DEE, and Member Secretary, KSPCB, has to conduct weekly meetings with stakeholders to define the objective, framework strategy, and technical interventions for preventing the discharge of sewage effluent into lakes and tanks. Accordingly the 1st weekly meeting was held on 03.01.2025 at 3:00 PM at the Board meeting hall, KSPCB, Parisara Bhavan, Church Street, Bengaluru-560001.

The Member Secretary, KSPCB, welcomed all stakeholders and gave a brief introduction regarding the formation of the committee and requested suggestions from stakeholders to prevent the discharge of sewage effluent into lakes thereby improving the water quality of the lakes.

The Member Secretary emphasized that Bengaluru city is developing rapidly. To mitigate the effects of rapid urbanization, it is the responsibility of BBMP, BDA, BWSSB, and the Minor Irrigation Department to maintain the lakes by preventing encroachment and water pollution.

The BBMP Engineer-in-Chief informed that the primary causes of lake pollution are:

1. Overflowing Manholes: Manholes located inside the Rajakaluves are overflowing, contributing to lake water contamination.
2. Sewage Discharge from Trunk Sewers: Sewage from trunk sewers is being discharged directly into Rajakaluves.
3. Missing or Broken Sewer Lines: Faulty or incomplete sewer lines are allowing untreated sewage to flow into lakes.

The Engineer-in-Chief emphasized that addressing these issues through BWSSB's intervention could significantly reduce sewage flow into Rajakaluves. It was suggested that BWSSB should:

- Conduct an inventory of problematic locations.
- Take necessary actions to stop sewage from entering Rajakaluves, stormwater drains (SWDs), and lakes.
- Also highlighted that wetland treatment has already been implemented in most of Bengaluru's lakes.

Additionally, the Engineer-in-Chief clarified that while the lake survey remains incomplete, efforts are ongoing in collaboration with Karnataka State Remote Sensing Applications Centre (KSRSAC) to identify and evict encroachment on buffer areas surrounding the lakes.

The BWSSB Additional Chief Engineer also informed that the difference in levels between trunk lines has hindered their ability to connect sewers to the main line.

The PNLIT Representative, Smt. Usha Rajagopalan, emphasized the following points:

- Local communities should play a crucial role in maintaining lake water quality. Collaboration between local communities, BBMP, and BWSSB is essential to remain vigilant and address emerging issues.
- BBMP and BWSSB should take immediate action to clear blockages in sewer lines to prevent pollution.
- Encroachment cases should be reported to BBMP, as it is the owner of the lakes.
- Lack of adequate coordination between BBMP and BWSSB in resolving the issue of water pollution in Bengaluru's lakes.

Dr. Priyanka Jamwal, ATREE, Bengaluru, emphasized the following points:

- There is a need to clearly define the objective for lake restoration based on its intended usage.
- Wetlands should be constructed, and afforestations should be carried out in buffer areas to enhance lake ecosystems.
- The restoration and rejuvenation of lakes have not been done scientifically, as there has been no observable inflow or outflow from the lakes post-rejuvenation.
- Native-based solutions could be effectively implemented in SWDs and Rajakaluves to address these issues.

Sri L. N. Rao, Professor from IISc, Bengaluru, stated that their studies indicate the need to stop the entry of untreated sewage into lakes. He also suggested that biological solutions to prevent lake water pollution should be explored, as these could help prevent algal blooms and the silting of lakes.

Sri. H.N. Chanakya, Bengaluru emphasized the need for list of short term and long term measures for prevention of entry of sewage into lakes.

After deliberations on the issues raised, the Member Secretary, KSPCB in order to prevent the pollution of lakes by discharge of sewage informed the concerned departments as follows:

1. BBMP: To submit the list of

- Overflowing Manholes: Manholes located in Rajakaluves are overflowing, contributing to lake water contamination.

- Sewage Discharge from Trunk Sewers: Sewage from trunk sewers is being discharged directly into Rajakaluves.
 - Missing or Broken Sewer Lines: Faulty or incomplete sewer lines are allowing untreated sewage to flow into lakes.
 - Identify lakes that have been encroached upon and those severely polluted due to sewage entry, which adversely affects water quality and the flora and fauna of the lakes.
 - Undertake GIS mapping of lakes to identify the encroachment on lake bed as well as Rajakaluve.
 - Submit a list of lakes in Bengaluru, including their rejuvenation status and present status, actions taken to control pollution if any.
2. The BWSSB shall Prepare and submit an action plan to prevent lake water pollution.
3. Emphasized the importance of strong coordination between BDA, BBMP, BWSSB and MI to tackle lake pollution and encroachment issues effectively.
4. The concerned departments, to provide the following information in the next meeting:
- **Sources of Pollution:** BBMP and BWSSB to identify sources of lake water pollution.
 - **Illegal Sewage Discharges:** Detect missing or illegal sewage discharges and take action to divert sewage to the nearest STP until proper sewer connections are established.
 - **Comprehensive Progress Report on Lake Survey Work:** The Bangalore Development Authority, BBMP, and the Minor Irrigation Department, in collaboration with the Land Survey Revenue System and Land Records Department, should submit a detailed progress report on the ongoing survey work of lakes.
 - **Legal Case Information:** Details of cases registered with the Hon'ble Supreme Court, Hon'ble High Court, and other courts, along with information on pending cases before the National Green Tribunal, Karnataka Lokayukta, and directions issued by these courts, authorities, and tribunals, should be submitted.
 - **Status of Lake Boundary Demarcation:** BBMP should present the current status of lake boundary demarcation, including buffer zones and fencing.

Member Secretary
Karnataka State Pollution Control

Board

Annexure-I**Name & Designation of Officer Present in Meeting held on 03.01.2025.**

1. Sri. Gopal Naik Professor, IIM Bengaluru.
2. Sri. B.S. Jayalakshmi, ACE, BWSSB, Bengaluru.
3. Sri. H.N. Chanakya, IISc, Bengaluru.
4. Sri. L.N. Rao, IISc, Bengaluru.
5. Sri. S. Subramanian, PNLIT
6. Smt. Usha Rajagopalan, PNLIT.
7. Sri. D.G. Venkataram, DEO, KTCDA.
8. Sri. Vijayakumar Haridas, CE (Lakes) BBMP, Bengaluru.
9. Smt. Bagyashri Kulkarni, Urban Designer, MOD Foundation.
10. Sri. B.S. Prahallad, Engineer, In-Chief, BBMP, Bengaluru.
11. Sri. Keerti. R. Scientific Officer, KSPCB, Bengaluru.
12. Sri. B.N. Raghavendra, Executive Engineer, MDP, BBMP, Bengaluru.
13. Smt. Rekha. B.V. Executive Engineer, SWD-South, BBMP.
14. Sri Suman. D. P. Sup. Of Police, BMTF.
15. Dr. Priyanka Jamwal, ATREE, Bengaluru.

Officers of Board Present.

1. Sri. N.R. Raju, CEO, Infra & Lake Division
2. Sri. K.S. Sudhakar, Environmental Officer, Infra & Lake Division



//RPAD//

ANNEXURE - R5

No: KSPCB/RO-MDP/2023-24/ 947

Date: 19 OCT 2023

To
The Executive Engineer
Bangalore Development Authority
BDA Complex, 1st Floor, HSR Layout,
7th Sector, Bangalore - 560102 (Near Silk Board)

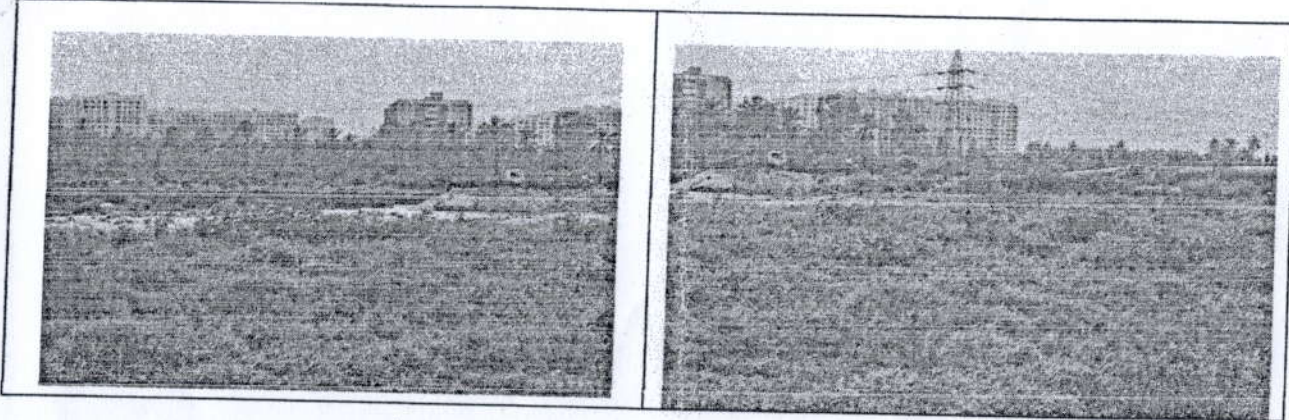
Sir,

Sub: Breach of diversion channel bund and Fish kill at Varthur Lake, BBMP Mahadevapura zone -reg

Ref: 1. Complaint received on 17.10.2023 (through iccc ticket no.13013)
2. Inspection of the lake by the undersigned of this office on 18.10.2023

With reference to the above subject, it is to be informed that, this office had received a complaint through iccc vide ref (1) about the fish kill at Varthur Kodi lake. In view of this complaint received, the lake was inspected by the undersigned of this office on 18.10.2023 and noted that, there were several fishes found dead and floating in the above said lake. A sample of lake water has also been collected for analysis. During inspection following observations were made:

1. There was sewage entry into the lake due to the breach of diversion channel bund which has resulted in fish kill incident.
2. Lot of plastic waste & other solid waste materials were found stagnated in the diversion channel.
3. Only de-silting work has been completed. Other works w.r.t rejuvenation of lake has not yet been taken up.
4. Lot of water weeds (water hyacinth) have grown up.
5. Photographs taken during inspection are as below.



Further, since your department is the custodian of Varthur lake, it is hereby requested you to take immediate steps towards plugging of sewage entry/solid waste into Varthur lake. Also, you are hereby informed to stop the sewage flow in diversion channel to avoid the chances of sewage

entry into the lake during heavy rainfall/breach of tank bunds and clean/clear the solid waste stagnated in the diversion channel immediately. The compliance action to the above said points shall reach this office **within 7 days** along with time bound action plan w.r.t rejuvenation of the said lake.

Earlier action on the above matter is insisted. Also, if the above said incident is repeated, the Board will be forced to levy Environmental compensation as per CPCB guidelines under the violation of "Accidental discharges lasting for short durations resulting into damage to the environment".

Yours faithfully
Sd/-
Environmental Officer
RO-Mahadevapura

Copy to:

1. SEO-Infra & Lake development Cell, KSPCB, Bengaluru for kind information.
2. SEO-BNG-EAST, Nisarga Bhavan, KSPCB, Bengaluru for kind information.
- ✓ 3. Office copy


Environmental Officer
RO-Mahadevapura

//RPAD//

No: KSPCB/RO-MDP/2023-24/1311

Date: 24 JAN 2024

To
The Chief Engineer-Projects
Bangalore Water Supply & Sewerage Board (BWSSB)
6th Floor, Cauvery Bhawan,
K. G Road, Bengaluru 560 009

DESPATCHED

Sir,

Sub: Rejuvenation of Varthur Lake as per Hon'ble NGT directions-reg

Ref: Inspection of Bellandur lake by Hon'ble Minister of Forest, Ecology and Environment,
GoK on 31.05.2023

With reference to the above subject, it is to be informed that, Bellandur lake was inspected by Hon'ble Minister of Forest, Ecology and Environment, GoK vide above reference and during the visit, he enquired about the present status of UGD network, sewage generation and sewage treatment in Varthur lake catchment area. During the said visit, the BWSSB engineers present informed that, the UGD work will be completed and the sewage flow in storm water drains and in-turn in diversion channel will be stopped by 24.12.2023. However, till date, the same has not yet been stopped.

Also, during the meetings held at B.O chaired by the Hon'ble Minister in the month of October 2023 and on 20.01.2024, the said issue was discussed and directed to submit the progress report.

Hence, in order to provide the progress updates to the Hon'ble Minister, you are hereby informed to submit the details for the below:

1. Steps/works taken up towards plugging of sewage entry into the lake and to the diversion channel/storm water drains.
2. Progress on UGD connection and its terminal connection to BWSSB STP in and around the varthur catchment area.
3. Submit detailed action plan in this regard along with quantification of sewage generation and its treatment in your STPs pertaining to Varthur Lake catchment area.

The above sought details shall be submitted to this office **within 7 days**. Please treat the matter as most urgent.

Yours faithfully
Sd/-
Environmental Officer
RO-Mahadevapura

P.T.O

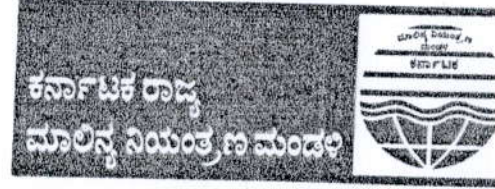
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Environmental Officer
RO-Mahadevapura


Regional Office - Dasarahalli
Karnataka State Pollution Control Board
1st Floor, Urban Eco Park,
100 Feet Road, 3rd Phase,
Peenya Industrial Area, Bengaluru-560 058.
Telefax: 080-28396559

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ದಾಸರಹಳ್ಳಿ
1ನೇ ಮಹಡಿ, ಅರ್ಬನ್ ಇಕೋ-ಪಾರ್ಕ್,
100 ಅಡಿ ರಸ್ತೆ, 3ನೇ ಹಂತ,
ಪೀನ್ಯಾ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
ಬೆಂಗಳೂರು-560 058.
Email: dasarahalli@kspcb.gov.in



towards a cleaner Karnataka

NO.KSPCB/RO/DAS/NGT/LAKES/ 2024-25/ 82

DATE: 23 APR 2024

"SHOW CAUSE NOTICE"

To,

The Executive Engineer,
Lake Division, BBMP, N R Square,
Bengaluru - 560 001.

Sir,



Sub: Depletion of oxygen level and preceded high levels of total coli form in Dasarahalli lake - Reg

Ref: 1. NGT O.A.No.62/2024 Suo-moto-Case registered by the Honorable Principal Bench regarding news item titled "Bengaluru's water bodies are gasping for oxygen" appeared in the Bangalore Mirror dated: 26.12.2023.
2. Board Office Memo No. 5868, Dt: 16.02.2024.
3. Inspection of the Lakes by DEO of this Office on 23.04.2024.

Honourable NGT Principal Bench has registered Suo-moto-Case vide O.A.No.62/2024 based on news item titled "Bangalore's water bodies are gasping for oxygen" appeared in the Bangalore Mirror dated: 26.12.2023. As per the report, over 10 % of water bodies in the city of Bengaluru are in the city of Bengaluru are in critical state as dissolved oxygen has plummeted to an all-time low and total coli form has reached unprecedented high levels. The news report reveals that the water quality of Herohalli and Dasarahalli recorded high levels of pathogen-based contamination (total and fecal coli form bacteria) and below detection level oxygen concentration. Hence, Board had directed this Office vide ref (3) to submit the detailed report on Herohalli Lake.

In view of the above, Dasarahalli Lake was inspected on 23.04.2024 by this office and below observations were made

1. Flow of sewage from the Eastern side of the lake from the areas I,II Phase of Peenya and First stage of Peenya Industrial Area and from the Northern side of the lake form the stream passing through jalahalli,Air force and T Dasahalli was noticedbut it is diverted to stream flowing to Doddabidararakallu. But there is chances of entry of sewage

GOP
3/4

if there is any overflow or high inflow through the entry points to the lake during the rainy season.

2. Sewage Treatment Plant installed adjacent to the Dasarahalli Lake was under not operation & by observing the circumstance of STP it is evident that the STP is not being operated from long time. The entrance gate of the STP was locked during the inspection.
3. No responsible person of BBMP was available for collecting detailed information about the STP installed. As per the records of this Office BBMP has not taken the CFE/CFO of the Board for installation of STP adjacent to the Lake.
4. This Office is monitoring the lake water quality on monthly basis and the water quality is conforming to the fit for Class-D (fit for designated best use in Propagation of wildlife and Fisheries) & Class- E (fit for designated best use in Irrigation, Industrial Cooling, Controlled Waste disposal) of Water Quality Criteria standards prescribed by the CPCB

Since you are the officer of the lake, it is bound duty to protect the pollution of the lake by preventing the entry of sewage and dumping of solid waste into the lake. Hence, you are called upon show cause for the above within 7 days failing to which this office will recommend for initiation of action to Board office as per the Provisions under Environmental Protection Act 1986 and Water Act 1974.

Yours faithfully.

Sd/-

**ENVIRONMENTAL OFFICER
DASARAHALLI**

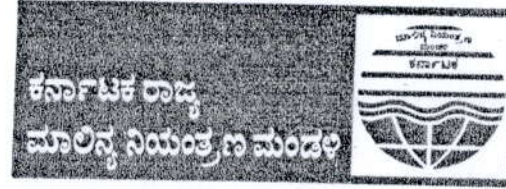
Copy To,

1. Chief Engineer ,Lake division, BBMP ,NR Square ,Bangalore for information and further needful.
- ✓ 2. Senior Environmental Officer ,Infra-Lake division ,Board office for your informantion.
3. Senior Environmental Officer, Bangalore North, for kind information.
4. Case File

S. c. [Signature]
**ENVIRONMENTAL OFFICER
DASARAHALLI**

Regional Office - Dasarahalli
Karnataka State Pollution Control Board
1st Floor, Urban Eco Park,
100 Feet Road, 3rd Phase,
Peenya Industrial Area, Bengaluru-560 058.
Telefax: 080-28396559

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ಬೆಂಗಳೂರು-560 058.
Email: dasarahalli@kspcb.gov.in



NO.KSPCB/RO/DAS/NGT/LAKES/ 2024-25/ 81

DATE:

towards a cleaner Karnataka

23 APR 2024

"SHOW CAUSE NOTICE"

To,

The Executive Engineer,
Lake Division, BBMP, N R Square,
Bengaluru - 560 001.

Sir,



Sub: Depletion of oxygen level and preceded high levels of total coli form in Herohalli lake - Reg

- Ref:** 1. NGT O.A.No.62/2024 Suo-moto-Case registered by the Honorable Principal Bench regarding news item titled "Bengaluru's water bodies are gasping for oxygen" appeared in the Bangalore Mirror dated: 26.12.2023.
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In view of the above, Herohalli Lake was inspected on 23.04.2024 by this office and below observations were made

1. Flow of sewage from the Eastern side and Northern side of the lake was noticed but it is diverted to STP. But, there are chances of entry of sewage if there is any overflow or high inflow through the entry points to the lake during rainy season as the bund provided by you at the diverse point is not sufficient to withstand the overflow or high inflow through the entry points to the lake during rainy season.

2. Sewage Treatment Plant installed adjacent to the Herohalli Lake was under operation & by observing the circumstance of STP it is evident that the STP is not being operated from long time. STP tanks were filled with greenish sewage generating bad odor was observed.
3. No responsible person of BBMP was available for collecting detailed information about the STP installed. As per the records of this Office BBMP has not taken the CFE/CFO of the Board for installation of STP adjacent to the Lake.
4. This Office is monitoring the lake water quality on monthly basis and the water quality is conforming to the fit for Class-D (fit for designated best use in Propagation of wildlife and Fisheries) & Class- E (fit for designated best use in Irrigation, Industrial Cooling, Controlled Waste disposal) of Water Quality Criteria standards prescribed by the CPCB

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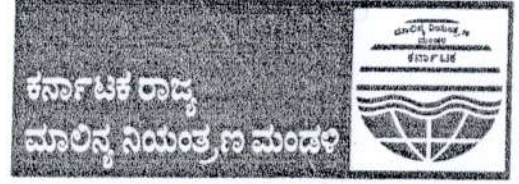
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**ENVIRONMENTAL OFFICER
DASARAHALLI**

Regional Office - Dasarahalli
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Email: dasarahalli@kspcb.gov.in



towards a cleaner Karnataka

NO.KSPCB/RO/DAS/NGT/LAKES/ 2024-25/ ೩೭

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if there is any overflow or high inflow through the entry points to the lake during the rainy season.

2. Sewage Treatment Plant installed adjacent to the Dasarahalli Lake was under not operation & by observing the circumstance of STP it is evident that the STP is not being operated from long time. The entrance gate of the STP was locked during the inspection.
3. No responsible person of BBMP was available for collecting detailed information about the STP installed. As per the records of this Office BBMP has not taken the CFE/CFO of the Board for installation of STP adjacent to the Lake.
4. This Office is monitoring the lake water quality on monthly basis and the water quality is conforming to the fit for Class-D (fit for designated best use in Propagation of wildlife and Fisheries) & Class- E (fit for designated best use in Irrigation, Industrial Cooling, Controlled Waste disposal) of Water Quality Criteria standards prescribed by the CPCB

Since you are the officer of the lake, it is bound duty to protect the pollution of the lake by preventing the entry of sewage and dumping of solid waste into the lake. Hence, you are called upon show cause for the above within 7 days failing to which this office will recommend for initiation of action to Board office as per the Provisions under Environmental Protection Act 1986 and Water Act 1974.

Yours faithfully.

Sd/-

**ENVIRONMENTAL OFFICER
DASARAHALLI**

Copy To,

1. Chief Engineer ,Lake division, BBMP ,NR Square ,Bangalore for information and further needful.
2. Senior Environmental Officer ,Infra-Lake division ,Board office for your information.
3. Senior Environmental Officer, Bangalore North, for kind information.
- ✓ 4. Case File

S. c. [Signature]
**ENVIRONMENTAL OFFICER
DASARAHALLI**

// RPAD//

No.PCB/RO-Yelahanka(Byt)/Complaint/2024-25/149

Date: 16 MAY 2024

To
The Executive Engineer
Annexure-3 Building, 3rd Floor, Lake Division.
Hudson Circle, N.R Square
Bruhath Bengaluru Mahanagara Palike
Near corporation circle
Bengaluru-560002

Sir,

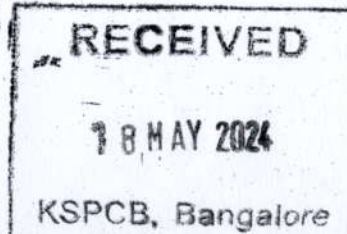
Sub: Complaint regarding Fish kill in Rachenahalli Lake - reg.

Ref: 1.Complaint regarding Fish kill in Rachenahalli Lake [received from the Board office through Whatsapp on 14.05.2024 from SEO, Infrastructure & Lake Development].

2. Joint inspection was carried out along with BBMP officials on 14.05.2024.

With reference to the above subject, this office received complaint regarding fish kill in Rachenahalli Lake received from the Board office through Whatsapp on 14.05.2024 vide ref(1). Accordingly, Joint inspection was carried out along with BBMP representatives on 14.05.2024 vide ref(2). During Joint Inspection, following observations were made;

1. During inspection it was informed by the BBMP authority that, there was a fish kill on 10.05.2024, due to heavy rain on 09.05.2024. The same was cleared from the lake.
2. It was observed that, there was lot of solid waste, debris floating on lake boundaries on the edges and there were no bar-screens provided at the Lake inlet points to remove the floating debris, which is entering into the lake along with storm water, due to this lot of garbage, debris were floating on the periphery of the Lake. There is a chance of sewage entry during Rainy season due to over flow at the entry points laying in the storm water drains and there was no proper sewage network around the Lake.
3. Fish kill of about 2 to 3 was evidenced in said Lake bed at fishing area is mainly due to rain water entered into the Lake.
4. This office is monitoring the water quality of the Lake on monthly basis and as per the previous analysis report of laboratory, the Lake Water Sample analysis report from laboratory collected on 12.02.2024 confirms to Class 'E' (Inference: Propagation Irrigation, Industrial cooling, Controlled Waste disposal as per primary water quality criteria-CPCB).



In view of the above said facts, you are hereby informed to implement the following control measures to prevent fish kill in the said lake.

- To regulate fish stocks in lake based on the level of water depth.
- To have a system to smaller check dams constructed in the feeder storm water drain at regular intervals before out falling into lake.
- To provide Bar-Screens to inlet points of the lake, so as to avoid entry of floating matter entering into the lake.
- To provide Bar-screens to small drains which are not falls into raja canals to arrest floating matters entering into main drain.
- To regularly clean the drain and ensure free from garbage and debris.
- Cleaning/desilting of the check dams before the rainy seasons to augment excess silt and organic matter during the rainy seasons.
- Establishing wet land system in all the feeder drains with native plants.
- To have a system to divert the first flush runoff entering into lake or to design constructed wet land to take care additional load during first rain.

Hence, you are hereby informed to take all the necessary control measures as required to stop the Fish kill incidents and submit the short term and long term action plans to maintain the Lake water quality to the designated best use as specified in the primary water quality criteria by CPCB within 7 days from the receipt of this letter. If no satisfactory reply/compliance is received within seven days from the date of receipt of this Notice, action will be initiated as per law.

Please acknowledge the receipt of this notice.

Yours Faithfully.

Sd/-

**Environmental Officer
Regional Office, Yelahanka (Byt)**

Copy to: -

1. The Member Secretary, KSPCB, Parisara Bhavana, #49, Church Street, Bengaluru – 560001 for kind information.
2. The Regional Senior Environmental Officer, Bangalore North, Urban Eco Park, 100 feet road, 3rd Phase, Peenya Industrial Area, Bengaluru – 560058 for kind information.
3. The Assistant Executive Engineer, CMC-II-I Sub Division, Bangalore Water Supply and sewerage Board, A.R. Circle, Bengaluru-560009 for information and take action all the necessary control measures to stop the entry of sewage into the Rachenahalli Lake and shall submit the action taken report to this office within in 7 days.

**Environmental Officer
Regional Office, Yelahanka (Byt)**

(Signature)



REGIONAL OFFICE, BENGALURU
Rajarajeshwari Nagar,
2nd Floor, NisargaBhavan,
Thimmaiah Road, 7th 'D' Cross,
Shivanagar, Rajajinagar, Bengaluru.

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ಬೆಂಗಳೂರು ರಾಜರಾಜೇಶ್ವರಿ ನಗರ
"ನಿಸರ್ಗಭವನ", 2 ನೇ ಮಹಡಿ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ
7ನೇ ಡಿ ಕ್ರಾಸ್, ಶಿವನಗರ, ಪುಷ್ಪಾಂಜಲಿ ಚಿತ್ರ
ಮಂದಿರ ಮುಂಭಾಗ, ಬೆಂಗಳೂರು-560 010.

Telifax:- 080-23229124 Email: rrnagar@kspcb.gov.in

Web site: kspcb.gov.in.

ಸಂಖ್ಯೆ:ಮಾನಿಮಂ/ಪ್ರಾಕ-ರಾರಾ ನಗರ/ಹೊಸಕೆರೆಹಳ್ಳಿ ಕೆರೆ ಮಾಲಿನ್ಯ/2024-25/

ದಿನಾಂಕ:

106

08 MAY 2024

ಇವರಿಗೆ,

1. ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು,
ಪಂಚಾಯತ್ ರಾಜ್ ಇಲಾಖೆ ಉಪ ವಿಭಾಗ,
ಬೆಂಗಳೂರು (ದಕ್ಷಿಣ), ನೆಲಮಹಡಿ, ಬೀಜ ಭವನ,
ಬಳ್ಳಾರಿ ರಸ್ತೆ, ಬೆಂಗಳೂರು-560024.
2. ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು,
ಕೆರೆಗಳ ವಿಭಾಗ, ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ
ಕೇಂದ್ರ ಕಛೇರಿ, ಎನ್ ಆರ್ ವೃತ್ತ,
ಬೆಂಗಳೂರು-560002.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಬೆಂಗಳೂರಿನ ಉತ್ತರಹಳ್ಳಿ ಹೋಬಳಿಯ ಹೊಸಕೆರೆಹಳ್ಳಿ ಕೆರೆಗೆ ಗೃಹತ್ಯಾಜ್ಯ ನೀರು ಹರಿಯದಂತೆ ಕ್ರಮ
ವಹಿಸಿ ಕೆರೆಯ ಪುನರುಜ್ಜೀವನ ಕಾರ್ಯವನ್ನು ತ್ವರಿತವಾಗಿ ಕೈಗೊಳ್ಳುವ ಕುರಿತು.

ಉಲ್ಲೇಖ: 1. ಈ ಕಛೇರಿಯ ಪತ್ರ ಸಂಖ್ಯೆ: 1800, ದಿನಾಂಕ: 16.01.2024.

2. NGT O.A.No.62/2024 Suo-moto-case registered by the Honorable Principal Bench regarding-News item titled "Bengaluru's water bodies are gasping for oxygen" appeared in the Bangalore Mirror dated: 26.12.2023.

3. ಈ ಕಛೇರಿಯ ಉಪ ಪರಿಸರ ಅಧಿಕಾರಿ ದಿನಾಂಕ: 07.05.2024 ರಂದು ನಡೆಸಿದ
ಪರಿವೀಕ್ಷಣೆ.

ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ತಮಗೆ ತಿಳಿಯಪಡಿಸುವುದೇನೆಂದರೆ, ಬೆಂಗಳೂರು ಮಿರರ್
ದಿನಪತ್ರಿಕೆಯಲ್ಲಿ ದಿನಾಂಕ: 26.12.2023 ರಂದು ಪ್ರಕಟವಾದ "Bengaluru's water bodies are gasping for
oxygen" ವರದಿಯಲ್ಲಿ ಹೊಸಕೆರೆಹಳ್ಳಿ ಕೆರೆಯ ನೀರಿನಲ್ಲಿ ಅತ್ಯಂತ ಕಡಿಮೆ ಪ್ರಮಾಣಕ್ಕೆ ಕುಸಿದಿರುವ ಕರಗಿದ ಆಮ್ಲಜನಕ
(Dissolved oxygen) ಹಾಗೂ ಅತ್ಯಧಿಕ ಪ್ರಮಾಣದಲ್ಲಿ ಕೋಲಿಫಾರ್ಮ್ ಬ್ಯಾಕ್ಟೀರಿಯಾ ದಾಖಲಾದ ಕುರಿತಂತೆ
ಉಲ್ಲೇಖಿಸಲಾಗಿದ್ದು, ಸದರಿ ವರದಿಯ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಉಲ್ಲೇಖ (1) ರಂತೆ, ಮಾನ್ಯ ಎನ್.ಜಿ.ಟಿ ಪ್ರಧಾನ ಪೀಠ,
ನವದೆಹಲಿ ಸು-ಮೋಟೋ ಪ್ರಕರಣವಾಗಿ ಓ.ಎ.ನಂ.62/2024 ರಲ್ಲಿ ದಾಖಲಿಸಿದೆ. ಹೊಸಕೆರೆಹಳ್ಳಿ ಕೆರೆಗೆ ಸೇರುತ್ತಿರುವ
ಗೃಹತ್ಯಾಜ್ಯ ನೀರನ್ನು ಕೆರೆ ಸೇರದಂತೆ ಹಾಗೂ ಹೊಸಕೆರೆಹಳ್ಳಿ ಕೆರೆಯ ಪುನರುಜ್ಜೀವನ ಕಾರ್ಯವನ್ನು
ತ್ವರಿತವಾಗಿ ಕೈಗೊಳ್ಳುವಂತೆ ಈ ಕಛೇರಿಯಿಂದ ಉಲ್ಲೇಖ (1) ರಂತೆ ಈಗಾಗಲೇ ಪತ್ರ ಬರೆಯಲಾಗಿತ್ತು. ಆದರೆ
ಇದುವರೆವಿಗೂ ಸದರಿ ಪತ್ರದ ಕುರಿತಂತೆ ಯಾವುದೇ ಪ್ರತ್ಯುತ್ತರ ಸ್ವೀಕೃತವಾಗಿರುವುದಿಲ್ಲ.

ಮೇಲ್ಕಾಣಿಸಿದ ಅಂಶಗಳ ಅನ್ವಯ, ಈ ಕಛೇರಿಯ ಉಪ ಪರಿಸರ ಅಧಿಕಾರಿ ದಿನಾಂಕ: 07.05.2024 ರಂದು ಪರಿವೀಕ್ಷಣೆ
ನಡೆಸಿರುತ್ತಾರೆ. ಪರಿವೀಕ್ಷಣೆ ಸಮಯದಲ್ಲಿ ಈ ಕೆಳಗಿನ ಅಂಶಗಳನ್ನು ಗಮನಿಸಿರುತ್ತಾರೆ:

1. ಹೊಸಕೆರೆಹಳ್ಳಿ ಕೆರೆಯು ಸುಮಾರು 59.26 ಎಕರೆ ವಿಸ್ತೀರ್ಣವಾಗಿದ್ದು, ಕೆರೆಯ ಸುತ್ತಲೂ ಯಾವುದೇ
ಬೇಲಿಯನ್ನು ನಿರ್ಮಿಸಿರುವುದಿಲ್ಲ. ಹಾಗಾಗಿ, ಸದರಿ ಕೆರೆಗೆ ಅನಧೀಕೃತ ಪ್ರವೇಶಕ್ಕೆ ಅವಕಾಶವಿದ್ದು,
ಅನಧೀಕೃತವಾಗಿ ತ್ಯಾಜ್ಯವನ್ನು ಕೆರೆಯ ಅಂಗಳದಲ್ಲಿ ಎಸೆಯಲು ಅನುವು ಮಾಡಿಕೊಟ್ಟಿರುತ್ತದೆ.

2. ಕೆರೆಯ ಆಗ್ನೇಯ ಭಾಗದ ಕಾಲುವೆಯಿಂದ ಕೆರೆಗೆ ಸಂಸ್ಕರಿಸದ ಗೃಹ ತ್ಯಾಜ್ಯ ನೀರು ಕೆರೆ ಸೇರುತ್ತಿದ್ದು, ಕೆರೆಯ ನೀರು ಮಲಿನವಾಗುತ್ತಿದೆ.
3. ಸಂಸ್ಕರಿಸದ ಗೃಹ ತ್ಯಾಜ್ಯ ನೀರು ಕೆರೆ ಸೇರುತ್ತಿರುವ ಪರಿಣಾಮ ಸಂಪೂರ್ಣ ಕೆರೆಯಲ್ಲಿ *Eichornia Crassipes* (Water Hyacinth) ಕಳೆ ಆವರಿಸಿದ್ದು, ನೀರಿನ ಸರಾಗ ಹರಿವಿಗೆ ಹಾಗೂ ಜಲ ವ್ಯವಸ್ಥೆಯಲ್ಲಿನ ಜೀವ ಸಂಕುಲಗಳಿಗೆ ಹಾನಿಯಾಗುತ್ತಿದೆ.
4. ಕೆರೆಯ ಸಂರಕ್ಷಣೆ ಕುರಿತಂತೆ ನಿರ್ಭಂದಿಸಿದ ಚಟುವಟಿಕೆಗಳ ಸೂಚನಾ ಮತ್ತು ಎಚ್ಚರಿಕೆಯ ಫಲಕಗಳನ್ನು ಕೆರೆಯ ಆವರಣದಲ್ಲಿ ಅಳವಡಿಸಲಾಗಿರುವುದಿಲ್ಲ.
5. ಕೆರೆಯ ಬದಿಯಲ್ಲಿ ಕಟ್ಟಡ ತ್ಯಾಜ್ಯ ಹಾಗೂ ಘನತ್ಯಾಜ್ಯವನ್ನು ಎಲ್ಲೆಂದರಲ್ಲಿ ಸುರಿಯಲಾಗಿದೆ.

ಮೇಲ್ಕಾಣಿಸಿದ ಅಂಶಗಳ ಅನ್ವಯ, ಹೊಸಕೆರೆಹಳ್ಳಿ ಕೆರೆಯನ್ನು ಸ್ವಚ್ಛ ಹಾಗೂ ಆರೋಗ್ಯಕರ ಸ್ಥಿತಿಯಲ್ಲಿರಿಸಲು ಅನುವಾಗುವಂತೆ ಈ ಕೆಳಗಿನ ಕ್ರಮಗಳನ್ನು ಕೈಗೊಳ್ಳುವಂತೆ ತಿಳಿಸಿದೆ:

1. ಹೊಸಕೆರೆಹಳ್ಳಿ ಕೆರೆಗೆ ಸಂಸ್ಕರಿಸದ ಗೃಹ ತ್ಯಾಜ್ಯ ನೀರು ನೀರು ಸೇರದಂತೆ ಶೀಘ್ರವೇ ಸೂಕ್ತ ಕ್ರಮ ವಹಿಸಬೇಕು.
2. ಹೊಸಕೆರೆಹಳ್ಳಿ ಕೆರೆಯ ಸುತ್ತಲೂ ಬೇಲಿಯನ್ನು ಒದಗಿಸಿ ಕೆರೆಗೆ ಯಾವುದೇ ಅನಧೀಕೃತ ಪ್ರವೇಶವಾಗದಂತೆ ಕ್ರಮ ವಹಿಸಬೇಕು. ಕೆರೆಯ ಬಳಿಯಲ್ಲಿ ಹಾಗೂ ಕೆರೆಗೆ ತ್ಯಾಜ್ಯ ಸುರಿಯುವವರ ಪತ್ತೆಗಾಗಿ ಸಿಸಿಟಿವಿ ಕಣ್ಗಾವಲು ಒದಗಿಸಬೇಕು ಮತ್ತು ಕೆರೆಗೆ ಕಾವಲು ವ್ಯವಸ್ಥೆಯನ್ನು ಒದಗಿಸಬೇಕು.
3. ಕೆರೆಯ ಸಂರಕ್ಷಣೆ ಕುರಿತಂತೆ ನಿರ್ಭಂದಿಸಿದ ಚಟುವಟಿಕೆಗಳ ಸೂಚನಾ ಮತ್ತು ಎಚ್ಚರಿಕೆಯ ಫಲಕಗಳನ್ನು ಕೆರೆಯ ಆವರಣದಲ್ಲಿ ಅಳವಡಿಸಬೇಕು.
4. ಕೆರೆಯಲ್ಲಿನ ಕಳೆ ಮತ್ತು ಹೂಳನ್ನು ಹೊರತೆಗೆಯಬೇಕು ಮತ್ತು ಕೆರೆಯನ್ನೇ ಆವಾಸ ಸ್ಥಾನವಾಗಿರಿಸಿಕೊಂಡಿರುವ ಪ್ರಾಣಿ ಹಾಗೂ ಪಕ್ಷಿ ಪ್ರಭೇದಗಳ ಚಟುವಟಿಕೆಗಳಿಗೆ ಪೂರಕವಾಗಿರುವ ವಾತಾವರಣ ಸೃಷ್ಟಿಸುವ ರೀತಿ ಕೆರೆಯನ್ನು ಪುನರುಜ್ಜೀವನಗೊಳಿಸಲು ತುರ್ತಾಗಿ ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕು.

ಇಂತಿ ತಮ್ಮ ವಿಶ್ವಾಸಿ

ಸಹಿ/-

ಪರಿಸರ ಅಧಿಕಾರಿ

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ರಾಜರಾಜೇಶ್ವರಿ ನಗರ

ಪ್ರತಿಯನ್ನು:

1. ಮುಖ್ಯ ಪರಿಸರ ಅಧಿಕಾರಿಗಳು-2, ಕ.ರಾ.ಮಾ.ನಿ.ಮಂಡಳಿ, ಕೇಂದ್ರ ಕಛೇರಿ, ಬೆಂಗಳೂರು ಇವರ ಮಾಹಿತಿಗಾಗಿ ಹಾಗೂ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಸಲ್ಲಿಸಿದೆ.
2. ಮುಖ್ಯ ಅಭಿಯಂತರರು, ಬೆಂಗಳೂರು ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿ, ವೇಸ್ಟ್ ವಾಟರ್ ಮ್ಯಾನೇಜ್‌ಮೆಂಟ್, 6 ನೇ ಮಹಡಿ, ಕಾವೇರಿ ಭವನ, ಕೆ.ಜಿ.ರಸ್ತೆ, ಬೆಂಗಳೂರು-09 9ನೇ ಮಹಡಿ, 4ನೇ ಬ್ಲಾಕ್, ಜಯನಗರ ಕಾಂಪ್ಲೆಕ್ಸ್, ಬೆಂಗಳೂರು ಇವರ ಮಾಹಿತಿಗಾಗಿ ಹಾಗೂ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ.
- ✓ 3. ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಗಳು, ಮೂಲಭೂತ ಸೌಕರ್ಯ ವಿಭಾಗ, ಕ.ರಾ.ಮಾ.ನಿ.ಮಂಡಳಿ, ಕೇಂದ್ರ ಕಛೇರಿ, ಬೆಂಗಳೂರು ಇವರ ಮಾಹಿತಿಗಾಗಿ ಹಾಗೂ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಸಲ್ಲಿಸಿದೆ.
4. ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ವೇಸ್ಟ್ ವಾಟರ್ ಮ್ಯಾನೇಜ್‌ಮೆಂಟ್ ನೆಟ್‌ವರ್ಕ್, ಬೆಂಗಳೂರು ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿ, ವಿ-ವ್ಯಾಲಿ, ಮೈಸೂರು ರಸ್ತೆ, ನಾಯಂಡಹಳ್ಳಿ, ಬೆಂಗಳೂರು-560039 ಇವರ ಮಾಹಿತಿಗಾಗಿ ಹಾಗೂ ಹೊಸಕೆರೆಹಳ್ಳಿ ಕೆರೆಗೆ ಸೇರುತ್ತಿರುವ ಕಲುಷಿತ ಗೃಹ ತ್ಯಾಜ್ಯನೀರು ಕೆರೆಯನ್ನು ಸೇರದಂತೆ ಶೀಘ್ರವಾಗಿ ಕ್ರಮ ವಹಿಸಲು ಕೋರಿದೆ.

ಪರಿಸರ ಅಧಿಕಾರಿ

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ರಾಜರಾಜೇಶ್ವರಿ ನಗರ

English Translation
of Annexure “ ”

POLLUTION CONTROL BOARD, KARNATAKA

REGIONAL OFFICE, Rajarajeshwari nagar, 2nd Floor, nisarga Bhavan, Thimmaiah Road, 7th D Cross, Shivanagar, Front side of Pushpanjali Theater, Rajajinagar, Bangalore 56010.

Telifax: 080-23229124, Email: rrnagar@kspcb.gov.in Web site: kspcb.gov.in

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No: MaNiMam/PraKa-RR Nagar/hosakerehalli Kere Malinya /
2024-25/106

Date: 08 MAY 2024

To:

1. The Assistant Executive Engineer,
Panchayath Raj Department sub division,
Bangalore (South), Ground Floor, Beejabhavan,
Ballari Road, Bangalore 560024.

2. The Assistant Executive Engineer,
Lakes Division, Bruhat Bengaluru Mahanagara Palike, Head
Office, N.R. Circle,
Bangalore 560002.

Sir,

Sub: To take action for preventing household wastage
water from entering Hosakerehalli Lake of
Uttarahalli Hobli, Bangalore and to take up
rejuvenation work of the Lake urgently – reg.

Ref:

- 1) This Office letter No: 1800, dated 16.01.2024.
- 2) NGT O.A. No. 62/2024 Suo-motu Case registered by
the Hon'ble Principal Bench regarding – News item
titled “Bengaluru`s water bodies are gasping for

oxygen” appeared in the Bangalore Mirror dated: 26.12.2023.

- 3)** Inspection done on the date: 07.05.2024 by Deputy Environment Officer of this Office.

With regard to the subject and reference cited above, it is hereby notified to you that, reference has been quoted that an article has been published in Bangalore Mirror Daily on the date 26.12.2023 titled as “Bengaluru`s water bodies are gasping for oxygen”, in which, it is referred that Dissolved Oxygen is at its lowest level in the waters of the Hosakerehalli Lake and there exists Colyform, Bacterias at the highest level; in the background of the said article, vide reference (1), Hon`ble NGT Principal Bench, New Delhi has registered a Suo-Motu Case vide O.A. No. 62/2024. Letter vide reference (2) was already written from this Office to take up works of preventing merging of Household Waste Water with Hosakerehalli Lake and also to take up rejuvenation work of the Hosakerehalli Lake immediately. But so far, no reply is received relating to the said letter.

As per the aspects stated above, Deputy Environment Officer of this Office has conducted Inspection on the date: 07.05.2024. During the course of Inspection, he has observed the following aspects:

- 1.** Hosakerehalli Lake measures around 59.26 Acres; no fencing has been done encircling the Lake. Therefore,

there is scope for unauthorized entry into the said Lake, which has given scope for throwing unauthorized wastes into Lake premises.

2. Unprocessed Household waste water is flowing into the Lake from South East region canal, thereby the water of the Lake is being polluted.
3. As a result of merging of unprocessed house hold waste water to the Lake, Eichornia Crassipes (Water Hyacinth) weed has covered in the Lake, preventing smooth flow of water and is also causing harm to water bodies and entities, species.
4. No Warning Boards have been installed in the Lake premises with regard to Conservation of Forest, activities restricted and Caution Boards.
5. Building Waste and Solid Waste has been dumped haphazardly at the sides of the Lake.

As per the above aspects, in order to enable hygienic and healthy environment of the Hosakerehalli Lake, it is informed to take up the following steps.

1. Suitable action shall be taken immediately to prevent inflow of unprocessed Household waste water merging with Hosakerehalli Lake.
2. To take steps to prevent unauthorized entry into the Hosakerehalli Lake, by providing fencing encircling the lake. In order to trace the persons dumping waste near the Lake and also into the Lake, to provide CCTV coverage

and to also to provide facility of security system to the Lake.

3. To take steps for installing Warning Boards showing Restricted Activities at the Lake and Warning Boards with regard to conservation of lake.
4. To take steps for removal Weeds and Silt at the lake; so also to take immediate steps to rejuvenate the Lake by creating an environment which supports activities of various water animals, birds and birds species, for which, lake is its natural habitat.

Yours faithfully,

Sd/-

Environment Officer,

Regional Office, Rarajeshwari Nagar.

Copy to :

1. The Chief Environment Officer-2, KSPCB, Head Office, Bangalore – submitted for information and suitable action.
2. The Chief Engineer, BWSSB, Waste Water Management, 6th Floor, Cauveri Bhavan, K.G. Road, Bangalore-09, 9th Floor, 4th Block, Jayanagara Complex, Bangalore- submitted for information and suitable action.
3. The Senior Environment Officer, Infrastructure Facilitiy Division, KSPCB, Head Office, Bangalore – for information and suitable action.

4. The Executive Engineer, Waste Water Management Network, BWSSB, V-Valley, Nayandahalli, Bangalore-560039 – for information and also with a request to take immediate steps to prevent inflow of polluted household waste water merging with Hosakerehalli Lake.

Sd/-

Environment Officer,
Regional Office, Rajarajeshwari Nagar.
